

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 91 of 2000
(OA 821 of 1996)

Date of order : 21.2.2002

Present : Hon'ble Mr.B.P.Singh, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member

JAYANTI KR. MUKHERJEE

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.Chatterjee, counsel


For the respondents: Mr.P.K.Arora, counsel


When the matter is taken up today the ld. counsel for the contemners submits that a Writ Petition was filed before the Hon'ble High Court as W.P.C.T.No.708/2000 in which the Hon'ble High Court on 30.10.2000 has passed the order tht till further orders the operation of the impugned order shall remain stayed. Ld. counsel has produced a copy of the order which be kept on record.

2. Ld. counsel for the applicant disputes the existance of such order.

3. In view of the High Court's order which is ~~t~~ still in operation the CPC procaeding is stayed till further orders. Matter ~~is~~ to go out of list for the present. Liberty is given to mention.

4. Plain copy of the order be handed over to both the ld. counsel for necessary action.


MEMBER (J)


MEMBER (A)